## GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:708
ANSWERED ON:27.11.2014
CONSTRUCTION OF RURAL ROADS IN BIHAR
Yaday Shri Om Prakash

## Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the number of rural roads constructed along with the funds allocated by the Union Government in Bihar during the last three years and the current year;
- (b) whether the Government has received any complaints of using substandard material for the construction of said roads; and
- (c) if so, the details thereof along with the action taken against the guilty in this regard?

## **Answer**

## MINISTER OF RURAL DEVELOPMENT (SHRI BIRENDER SINGH)

(a): Details of roads constructed and funds released to the State of Bihar under Pradhan Mantri Gram SadakYojana (PMGSY) during the last three years and the current year are as under:-

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Year (s) Number of roads Length of roads Funds Released to the
   completed completed (in km) State of Bihar
        (Rs. in Crore)
2011-12   2007   7,540   3336.32
2012-13   1703   6,342   1278.16
2013-14   1006   3,164   804.68
2014-15 (Upto Oct, 14) 711   1,929   1499.34
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(b)& (c):Complaints about various irregularities including the sub-standard works under Pradhan Mantri Gram SadakYojana (PMGSY) are received from time to time. In respect of complaints regarding sub-standard roads being constructed under PMGSY, matter is referred to the State Quality Coordinators of respective States for taking necessary action as ensuring the quality of construction is the responsibility of implementing State Governments. In case, an adequate response is not received within the stated time schedule, the National Rural Roads Development Agency (NRRDA) deputes National Quality Monitor (NQM) and further decisions are taken on the basis of NQM reports.

The Ministry has received 34 such complaints during the period 2011-12, 2012-13, 2013-14 and 2014-15 (up to September, 2014) for the PMGSY works being executed in the State of Bihar (details as per Annexure). Out of these, 4 complaints have been sent to the State Government for investigation and appropriate action. In the case of remaining 30 complaints, NQMs were deputed for investigation and out of these, in 21 cases, irregularities were noticed and reports sent to the State for rectification and appropriate action.